

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE, DELHI (WEST)-02**

SUIT NO.6711/2016

Sh. Maha Singh Yadav

(Now Deceased, through his LRs)

Plaintiff

Versus

Smt. Batul Bano & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:13/07/2020 (2.00 P.M to 2.13 P.M)

File is taken up on an application filed electronically u/s 151 CPC for preponement of the next date of hearing and decision on the matter.

Present:- Sh. O.P. Gupta, Ld. Counsel for plaintiff. (Mobile No.9958986363) (E-mail ID of Sh. O.P. Gupta : info@knowlex.in)

It is stated by the plaintiff that the defendants are enjoying the property without payment of rent since 2014 and the plaintiffs are under financial strain and, therefore, plaintiff request for earlier adjudication of the present dispute. It is stated that the Plaintiff had already advanced arguments. Written submissions have also been filed by the plaintiff alongwith the application.

Let notice of the application be issued to the defendants electronically. Plaintiff is also directed to serve the application alongwith the written submissions to the defendants through

Whatsapp, E-mail, Speed Post and Courier, etc. The defendants shall file the written submissions at least three days in advance of the next date of hearing, failing which no further opportunity shall be given to the defendants.

Put up for final arguments by way of last opportunity on 04/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff as well as counsel for defendants and also to the filing branch Tis Hazari Court, Delhi for uploading the same on the official website of the District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.13/07/2020